

after the roads are taken over by the Corporation for maintenance.

(e) In the areas falling under the Municipal Corporation of Delhi, street lights are expected to be energised within a month or two.

The question of maintenance of street lights in the colonies in the New Delhi Municipal Committee area is being pursued with them and the street lights will be energised as soon as an agreement is reached.

Medicinal Plants

4882. **Shri D. C. Sharma:** Will the Minister of Health and Family Planning be pleased to state:

(a) whether the desirability of having a herbarium at the Centre as well as in the States for the proper identification of medicinal plants has been considered;

(b) if so, with what results;

(c) the steps proposed to be taken in the matter; and

(d) if not, the reasons therefor?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): Yes.

(b) and (c). Two herbaria, one at Hardwar and the other at Rani-khet have been set up. The question of setting up more herbaria is under consideration.

(d) Does not arise.

12 hrs.

RE. EXPLOSION IN BHUSAVAL GOODS YARD

Mr. Speaker: I have received several notices about the Railway accident at Bhusaval. Earlier I had received an intimation from the Railway Minister that he wanted to make a statement. That statement is a

long one; he will place it on the Table of the House and I will allow questions tomorrow.

Shri Hari Vishnu Kamath (Hosh-angabad): Will it be circulated?

Mr. Speaker: Yes; it will be circulated.

श्री बागड़ी (हिसार) अध्यक्ष महोदय, इस बारे में मेरा एक कामरोको प्रस्ताव था। उसने बारे में मंत्री का बयान होना चाहिए था, लेकिन आपने उनका बयान मुझे बगैर मेरे इस प्रस्ताव को नामंजूर कर दिया है।

अध्यक्ष महोदय : यह ठीक है, कि उस कामरोको प्रस्ताव को मैंने नामंजूर कर दिया है, लेकिन मैंने कानिग एटेंशन नोटिस मंजूर किये हैं।

श्री बागड़ी : इस बारे में मेरा व्यवस्था का प्रश्न है।

अध्यक्ष महोदय : जिसका मैंने नामंजूर किया है, उसको आप इस वक्त इस तरह रोज नहीं कर सकते हैं। अगर आप चाहते हैं कि मैं इसको फिर देखूँ, तो आप मुझे लिख दें। मैं उसको फिर देखने के लिए तैयार हूँ। मिनिस्टर साहब का स्टेटमेंट अभी घाना है। मैंने वह कामरोको प्रस्ताव क्यों नामंजूर किया है और वह घाना चाहिए, इसको इस वक्त नहीं लिया जा सकता है।

श्री बागड़ी : उसको नामंजूर करने के बारे में मेरा व्यवस्था का प्रश्न है। ग्रामाम के मुख्य मंत्री ने बयान दिया है कि ये सब रेल दुर्घटनायें एक मृतज्जम कार्यवाही का नतीजा हैं।

अध्यक्ष महोदय : वह दूसरा मवाल है। आप स्टेटमेंट को घाने दीजिए। आप मुझे लिखिए। तब तक स्टेटमेंट घा जायेगा। मैं इस को फिर देख लूंगा।

Shri Indrajit Gupta: If the statement is not a very long one, it can be read.

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह) : डेढ़ पन्ना है।

Mr. Speaker: I have another difficulty. The time available for the Finance Bill is very limited and we cannot take up any other business. Therefore, I will request the hon. Members that we can take it up tomorrow.

12.02 hrs.

RE. POINT OF PRIVILEGE

श्री मधु लिमये (मुंजर) : अध्यक्ष महोदय, विधेयाधिकार को लेकर मेरा एक पॉइंट ऑफ़ ऑर्डर है।

अध्यक्ष महोदय : इस वक़्त आप उमको रहने दीजिए। मैं कल देख लूंगा। मैं कल आप को इजाजत दे दूंगा।

श्री मधु लिमये : दे देंगे ? बहुत अच्छा।

अध्यक्ष महोदय : कल सुन लूंगा।

12.2-1/2 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT, 1966, ETC., IN RESPECT OF THE STATE OF KERALA

The Minister of Finance (Shri Sachindra Chaudhuri): I beg to lay on the Table:

- (i) Audit Report, 1966, under article 151(2) of the Constitution read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President in relation to the State of Kerala. [Placed in Library. See No. LT-6219/66].

- (ii) Appropriation Accounts, 1964-65. [Placed in Library. See No. LT-6220/66].

- (iii) Finance Accounts, 1964-65. [Placed in Library. See No. LT-6221/66].

NOTIFICATION UNDER CUSTOMS ACT, 1962, ETC.

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table:

- (1) A copy of Notification No. G.S.R. 526 published in Gazette of India dated the 9th April, 1966, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-6222/66].
- (2) The Customs and Central Excise Duties Export Drawback (General) Thirty-ninth Amendment Rules 1966, published in Notification No. G.S.R. 528 in Gazette of India dated the 9th April, 1966, under section 159 of the Customs Act, 1962 and section 38 of the General Excise and Salt Act, 1944. [Placed in Library. See No. LT-6223/66].
- (3) A copy of the Kerala Plantations (Additional Tax) Revision Assessment, Rules, 1965, published in Notification S.R.O. No. 68/66 in Kerala Gazette dated the 22nd February, 1966, under sub-section (3) of section 27 of the Kerala Plantations (Additional Tax) Act, 1960, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6224/66].

INDIAN ELECTRICITY (AMENDMENT) RULES, 1966

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): I beg to lay on the Table a copy of the Indian Electricity